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Government of India
Ministry of Finance
(Department of Revenue)

Notification
No. 166 / 2009-Customs (N.T.)

New Delhi, dated the 10 November, 2009.
19 Kartika, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Central Excise, Bhavnagar to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,-

- (i) the Commissioner of Customs, Kandla;
- (ii) the Commissioner of Customs (Preventive), Jamnagar; and
- (iii) the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra,

for the purpose of adjudicating the matters relating to Show Cause Notices pertaining to M/s. Rachna Seeds Industries and others issued vide, F.No. DRI /JRU/INQ-4/2007, dated the 25th February, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Ahmedabad Zonal Unit, Ahmedabad.

[F.No. 437/ 42 /2009-Cus.IV]

(Navraj Goyal)
Under Secretary to the Government of India